

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE AT CHENNAI**

**Original Application No.103 of 2025 (SZ)**

**[Earlier O.A. No.276 of 2025 (PB)]**

Suo Motu based on the news report published in The Hindu dated 19.05.2025, under the caption "2 killed in blast at illegal cracker unit in Thanjavur"

...Applicant

**Vs**

Tamil Nadu Pollution Control Board,  
Rep. by its Chairperson,  
No. 76, Mount Salai, Guindy,  
Chennai - 600 032. & Ors.

...Respondents

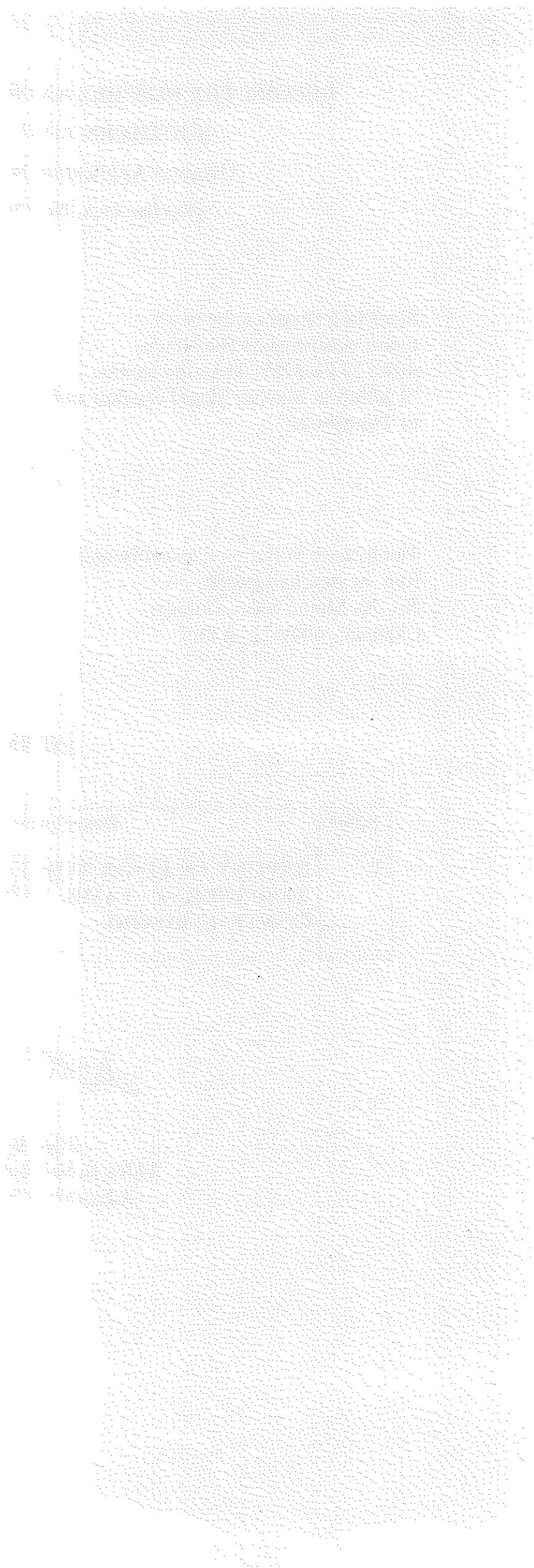
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**Filed by  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.**

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SOUTHERN ZONE, AT CHENNAI**

**Original Application No.103 of 2025 (SZ)**

**[Earlier O.A. No.276 of 2025 (PB)]**

**IN THE MATTER OF:**

Tribunal on its own motion SUO MOTU  
based on the news item in The Hindu dated  
19.05.2025 titled "2 killed in blast at illegal  
cracker unit in Thanjavur"

And

1. Central Pollution Control Board (CPCB),  
through its Member Secretary,  
Parivesh Bhawan,  
East Arjun Nagar,  
Delhi-110032.
2. The District Collector,  
Thanjavur, New Collector Office,  
Nagapattinam, Coimbatore-Gundlupet, Highway,  
AVP Azhagammal Nagar,  
Thanjavur.
3. Tamil Nadu Pollution Control Board,  
Through its Member Secretary,  
No. 76, Mount Salai,  
Guindy, Chennai – 600032

...Respondents.

*25/10/2025*  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY,  
CHENNAI - 600 032.

**REPORT FILED ON BEHALF OF THE THIRD RESPONDENT –**  
**TAMIL NADU POLLUTION CONTROL BOARD.**

I, S.Bharathidasan, Son of Thiru.M.Selvaraj, aged about 59 years, having office at No.76, Mount Salai, Guindy, Chennai 600 032, do hereby solemnly affirm and sincerely state as follows:-

2. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this report on behalf of the 3<sup>rd</sup> respondent and as such I am well acquainted with the facts of the case from the office records and authorized to file this report on behalf of the 3<sup>rd</sup> respondent.
3. It is respectfully submitted that the news item was published on The Hindu daily dated 19.05.2025, titled "2 killed in blast at illegal cracker unit in Thanjavur". The matter relates to the death of two persons in an explosion at an illegal cracker manufacturing unit which was being operated without licence at Neiveli Thenpathy village, Thanjavur district, Tamil Nadu.
4. It is respectfully submitted that the Hon'ble NGT(PB) has registered a Suomotu case as Original Application No. 276 of 2025 based on the news item titled "2 killed in blast at illegal cracker unit in Thanjavur" appearing in The Hindu dated 19.05.2025" vide order dated:29.5.2025 and impleaded the following authorities as respondents in this matter:
  - i. Respondent No.1- Central Pollution Control Board (CPCB), through its Member Secretary, Parivesh Bhawan, East Arjun Nagar, Delhi-110032

*S.Bharathidasan*  
29/10/2025  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY,  
CHENNAI - 600 032.

- ii. Respondent No.2- District Collector, Thanjavur, New Collector Office, Nagapattinam, Coimbatore -Gundlupet, Highways, AVP Azhagammal Nagar, Thanjavur, Tamil Nadu-6130210.
- iii. Respondent No.3- Tamil Nadu Pollution Control Board, Through its Member Secretary, No. 76, Mount Salai, Guindy, Chennai – 600032

Further, directed the above respondents to file their response /reply by way of affidavit and transferred the OA to the Hon'ble National Green Tribunal, Southern Zone, Chennai.

5. It is respectfully submitted that based on the news published relating to two persons killed in blast at illegal cracker unit in Thanjavur, the accident site was inspected by the TNPCB officials of O/O DEE, Thanjavur on 21/5/2025 and reported that a fire accident occurred on 18.05.2025 in the morning, at a disused security guard room (approximately 10x10 feet in size with an RCC roof) located in a cell phone tower site. The accident took place when Thiru. Mohammad Riaz (18 years old) and Thiru. Sundararaj (65 years old) were engaged in the unauthorized manufacture of country-made firecrackers intended for use in temple festivals. The explosion occurred at around 09:40 a.m., resulting in the complete destruction of the structure. Both individuals, who were involved in the manufacturing process, tragically lost their lives at the scene due to the explosion and subsequent collapse of the building.

6. It is respectfully submitted that it is further reported that Thiru. Mohammad Riaz and Thiru. Sundararaj carried out the aforementioned activities without obtaining the requisite licenses from the Petroleum and Explosives Safety

சென்னை மாநகராட்சி  
சுற்றுச்சூழல் கட்டுப்பாட்டு வாரியம்  
தமிழ்நாடு மாநிலம், சேலாடி மலையிலே,  
சென்னை - 600 032

*[Handwritten Signature]* 25/10/2025  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY,  
CHENNAI - 600 032.

Organization (PESO), the District Administration, and the Directorate of Industrial Safety & Health. Furthermore, they failed to obtain the necessary consent from the Tamil Nadu Pollution Control Board (TNPCB).

7. It is respectfully submitted that after inspection of the fire accident site, the DEE, TNPCB, Thanjavur has addressed a letter dated 22.5.2025 to the Block Development Officer, Thiruvonam Panchayat Union & Taluk, for taking necessary action since the illegal country fire cracker manufacturing activity had been carried out in the amidst of residences. It is further reported that First Information Report (FIR) was filed before the Vattathikottai Police Station based on the revenue department complaint and inspection carried out.

8. It is respectfully submitted that subsequent inspection of the site has been carried out by the officials of the DEE, TNPCB, Thanjavur on 28.08.2025 and it was noticed that the site was kept as such after explosion and there was no activity in the said site.

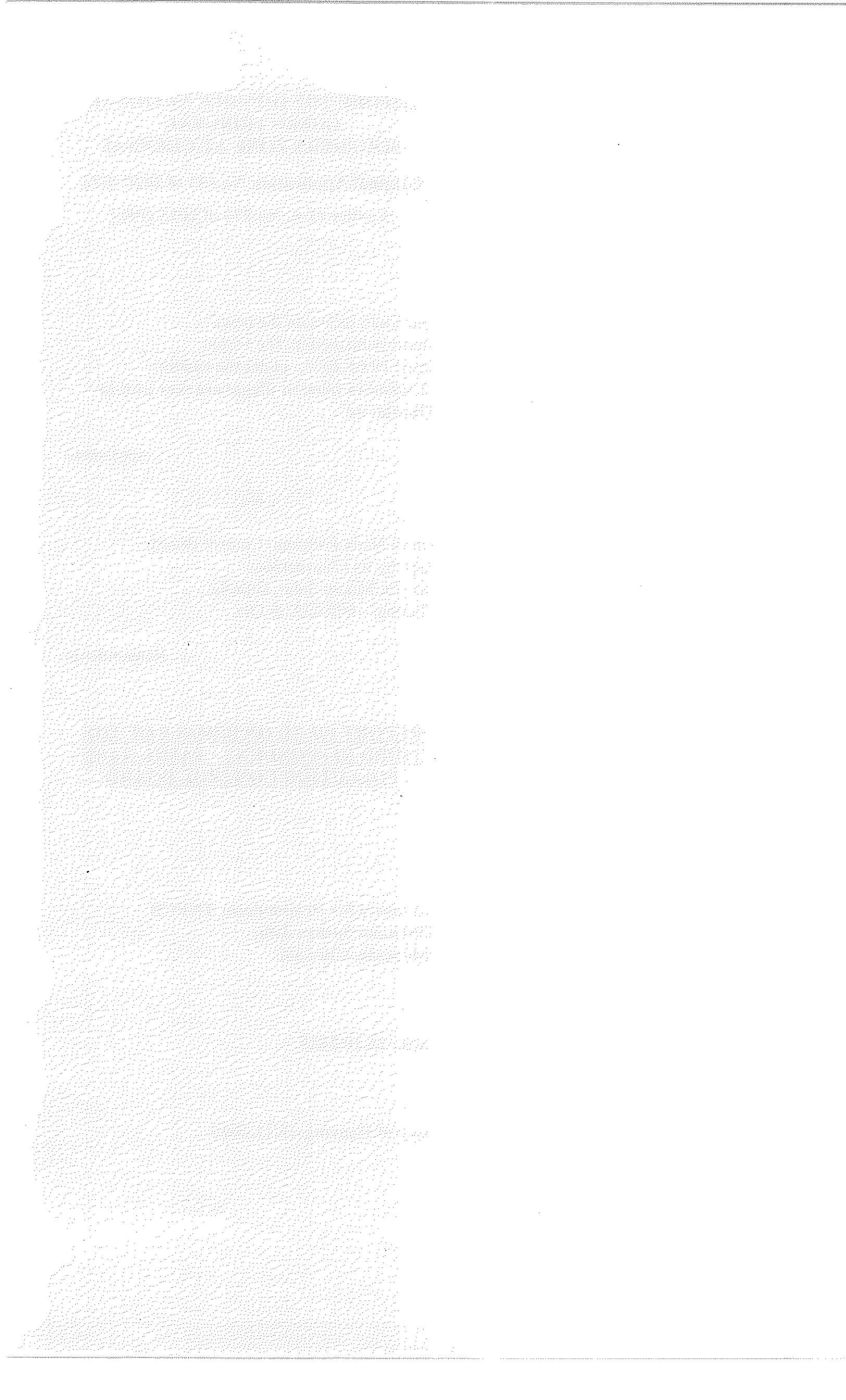
Therefore, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

*S. B. Bharathidasan* 25/10/2025  
**JOINT CHIEF ENVIRONMENTAL ENGINEER  
 TAMIL NADU POLLUTION CONTROL BOARD  
 76, MOUNT SALAI, GUINDY,  
 CHENNAI - 600 032.**

### VERIFICATION

I, S.Bharathidasan, Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board having office at No. 76, Anna Salai, Guindy, Chennai – 32, do hereby submit that the above contents are true to the best of my knowledge and belief.

*S. B. Bharathidasan* 25/10/2025  
**JOINT CHIEF ENVIRONMENTAL ENGINEER  
 TAMIL NADU POLLUTION CONTROL BOARD  
 76, MOUNT SALAI, GUINDY,  
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**REPORT FILED ON BEHALF OF THE  
THIRD RESPONDENT - TAMIL NADU  
POLLUTION CONTROL BOARD**

**Advocate for Respondent: TNPCB  
Thiru.Sai Sathya Jith,  
Advocate, Chennai.**

**Date: 25.10.2025**

**Date of Hearing:25.11.2025**